

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 211/(MAH)/2017


CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2017

NAME OF THE PARTIES: M/s. Vital Lifesciences Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Advocate	
	Ahmed Chunawala		

ORDER

T.C.S.P No. 208-211/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints V.C. Shah & Co. as C.A. with a remuneration of ₹10,000 each to assist the OL of Mumbai in filing its report within four weeks hereof. The RD of Mumbai is also hereby directed to file report within four weeks hereof.

List this matter on 05.04.2017.

Sd/-

B. S.V. PRAKASH KUMAR  
Member (Judicial)